



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/161/2017

Date of order : 24.4.2017

Present: Hon'ble Mr.A.K.Patnaik, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

KUMAR SANJEEVAN SINGH

VS

UNION OF INDIA & ORS.

For the applicant : Mr.J.R.Das, counsel

For the respondents: Ms.S.D.Chanda, counsel

O R D E R (ORAL)

A.K.Patnaik, J.M.

Heard Mr.J.R.Das, Id. Counsel appearing for the applicant and Ms.S.D.Chanda, Id. Counsel appearing for the departmental respondents.

2. Mr.Das submitted that the applicant could not ventilate his grievances before the appropriate authority though his name has appeared in the select list and now he wants to make a comprehensive representation to the respondent No.2 within a period of two weeks.

3. Accordingly we dispose of this OA without entering into the merits and giving liberty to the applicant to approach respondent No.2 by making a comprehensive representation if so advised with appropriate application within a period of 2 weeks. In such an eventuality if a representation is preferred by the applicant within 2 weeks, the respondent No.2 shall consider the same as per rules and dispose it of by passing a well reasoned and speaking order and communicate the same to the applicant within a period of 4 weeks thereafter. However, the applicant is at liberty to annex the copy of this order along with his representation.

4. With the aforesaid observation the OA stands disposed of.

(JAYA DAS GUPTA)
MEMBER (A)

(A.K.PATNAIK)
MEMBER (J)